

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETEENTH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

2. The Committee met on the 21st November, 1972, for—

I. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 24th November, 1972.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

1) The Constitution (Amendment) Bill, 1972 (*Omission of article 290A*) by Shri R. P. Ulaganambi.

(2) The Constitution (Amendment) Bill, 1972 (*Amendment of article 324*) by Shri R. P. Ulaganambi.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. Shri Indrajit Gupta attended.

4. The Committee recommend the allocation of time as follows:—

- | | |
|--|---------|
| (1) Resolution regarding Activities of C.I.A. in the country. | 2 hours |
| (2) Resolution regarding Scheme for financing political parties. | 2 hours |

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Shri S. C. Samanta attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. Shri R. P. Ulaganambi, Member-in-charge of the Bills, was invited to attend the sitting. He did not attend.

8. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1972 (Omission of article 290A) by Shri R. P. Ulaganambi.

The Bill seeks to omit article 290A of the Constitution with a view to stop the payments out of the Consolidated Funds of Kerala and Tamil Nadu States being made to the Travancore Devaswom Fund and Deva-swom Fund respectively, established for the maintenance of the Hindu temples and shrines in the respective States.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1972 (Amendment of article 324) by Shri R. P. Ulaganambi.

The Bill seeks to amend article 324 of the Constitution with a view to provide that the Election Commission shall consist of the Chief Election Commissioner and four other Election Commissioners.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Shri R. P. Ulaganambi be permitted to move for leave to introduce his Constitution (Amendment) Bills.

NEW DELHI;
November 21, 1972
Kartika 30, 1894 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

Adopted on 24.11.72.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Companies (Amendment) Bill, 1972 (<i>Amendment of sections 226 and 619</i>) by Shri Nawal Kishore Sharma	84 of 1972	B	1½ hours
2	The Constitution (Amendment) Bill, 1972 (<i>Amendment of articles 22, 32, etc.</i>) by Shri Dinesh Bhattacharyya	94 of 1972	B	2 hours
3	The Mines (Amendment) Bill, 1972 (<i>Amendment of sections 12, 64, etc.</i>) by Shri S. C. Samanta	93 of 1972	B	2 hours
4	The Coir Industry (Amendment) Bill, 1972 (<i>Amendment of sections 10, 20, etc.</i>) by Shri S. C. Samanta	97 of 1972	B	2 hours
5	The Delhi Rent Control (Amendment) Bill, 1972 (<i>Amendment of section 2</i>) by Shri Shashi Bhushan	96 of 1972	B	2 hours